NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P.No. 202/2007 C.A.No.40/2010

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 20th December 2017, 10.30 A.M.

| Name of the Company Under Section | | Ramesh Kumar Agarwal & OrsVs-Chemicon Engg. Consultants Pvt. Ltd. & Ors. 397/398 | | |
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I.MR. JISHNU CHOWDHURY, ADV 2.MR. SAUMABHO GHOSE, ADV, 3.MR. A. AGARWALLA, ADV 4.MR. RATUL DAS, ADV 5. MISS. FARNAZ NASIM, ADV.

Respondent 6 F

F.Nasing 20/12/17

1. Ratnanko Baneriji, Sr. Adv 2. D. N. Sharma, Adv 3. Rotnesh Rai, Adv 4. Anunoy Basu, Adv

Petitioner in CANo. 40/2010

2014

P.T.O.

ORDER

Ld. Counsel for the petitioners and the respondents are present.

Ld. Counsel for the petitioner made a request for adjournment. Prayer is allowed.

It appears from the Order Sheet dated 08/11/2017 that petitioner's prayer for filing rejoinder was allowed subject to payment of cost of Rs.5000/- to be paid in Prime Minister National Relief Fund. Till date no cost has been paid and no rejoinder has been filed. So opportunity to file rejoinder has been closed.

List it on 21/02/2018.

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(Jinan K.R.) Member (J) (V.P.Singh) Member (J)